



KARNATAKA LOKAYUKTA

No.LOK/INQ/14-A/515/2014/ARE-7 Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001.
Dated: 11.04.2018

R E C O M M E N D A T I O N

Sub:- Departmental inquiry against Dr. Suresh,
Surgeon, Government Hospital, Tiptur Taluk,
Tumakuru District - reg.

- Ref:- 1) Government Order No. HFW 246 MSA 2013
dated 16.09.2014.
2) Nomination order No. LOK/INQ/14-A/515/2014
dated 25.09.2014 of Upalokayukta-2, State of
Karnataka.
3) Inquiry Report dated 07.04.2018 of Additional
Registrar of Enquiries-7, Karnataka Lokayukta,
Bengaluru.

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The Government by its Order dated 16.09.2014, initiated the disciplinary proceedings against Dr. Suresh, Surgeon, Government Hospital, Tiptur Taluk, Tumakuru District [hereinafter referred to as Delinquent Government Official, for short as 'DGO'] and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No. LOK/INQ/14-A/515/2014 dated 25.09.2014 nominated Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry

against DGO for the alleged charge of misconduct, said to have been committed by him.

3. The DGO - Dr. Suresh, Surgeon, Government Hospital, Tiptur Taluk, Tumakuru District was tried for the following charge:-

“That you DGO - Dr.S.Suresh, Surgeon, Government Hospital, Tiptur Taluk, Tumkur District while discharging your duties:

- (a) The complainant lodged the complaint on 11-01-2013 alleging that, when he met you-DGO in connection with the surgery to be undergone by his wife Smt. Thimmakka for her piles problem you the DGO, demanded bribe of Rs.4,500/- for discharging your official duty.
- (b) Based on the complaint of the complainant to the Lokayukta Police an investigation was taken by the Lokayukta Police and on investigation the Investigation Officer has submitted the report alleging that you the DGO, demanded bribe to discharge your official duty on 10-01-2013. It is alleged in the report that the complainant, who was not willing to pay the said bribe amount, approached the Police Inspector, Karnataka Lokayukta, Tumkur and lodged the written complaint along with voice recorder. The complaint was registered in Cr.No.01/2013, u/s 7, 13(1)(d) r/w Sec. 13(2) of the P.C. Act, 1988 on 11-01-2013.
- (c) The complainant had produced voice recorder regarding the demand made by you the DGO, for bribe to discharge your official duty on 10-01-2013 and it was received from the complainant in the presence of panchas.

- (d) During the course of investigation the Investigation Officer ascertained that the voice recorded in the voice recorder has been handed over by the complainant in the presence of panchas which was collected through the mahazar is the voice of you the DGO., and the complainant is not supposed to pay any amount towards the treatment charges of his (complainant's) wife as demanded by you the DGO., in the voice recorder.
- (e) Further, the statements of witnesses including the complainant besides records and materials collected by the Investigation Officer shows that you, the DGO, have committed a grave misconduct.

Thereby, you failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of Government Servant and thus you are guilty of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules 1966."

4. The Inquiry Officer (Additional Registrar of Enquiries- 7) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has '*proved*' the above charge against the DGO - Dr. Suresh, Surgeon, Government Hospital, Tiptur Taluk, Tumakuru District.

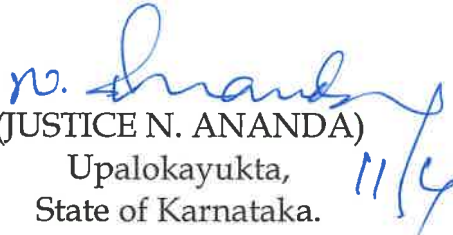
5. On re-consideration of report of inquiry, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement of DGO - Dr. Suresh furnished by the Inquiry Officer, he is due to retire from service on 30.09.2021.

7. Having regard to the nature of charge (demand of bribe) 'proved' against DGO - Dr. Suresh, Surgeon, Government Hospital, Tiptur Taluk, Tumakuru District, it is hereby recommended to the Government to impose penalty of '*compulsory retirement from service* on the DGO - Dr. Suresh.'

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE N. ANANDA)  
Upalokayukta,  
State of Karnataka. 11/4